

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 152/2020  
PS Preet Vihar  
State Vs Ranjeet @ Sunil  
U/s 379/356/411 IPC  
26.08.2020**

**A bail application under Section 437 Cr.P.C. is received from Jail for UTP Ranjeet @ Sunil.**

Present : Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Mohit Jain, Id. LAC Counsel for accused/ applicant through V.C.

It is notice that the accused has already been granted bail by this Court on 20.08.2020 in the abovementioned FIR. Bail application is therefore not maintainable as accused has already been granted bail. Application is dismissed and disposed of accordingly.

Proceedings be tagged with the challan as and when filed by the IO.

Copy of the order be sent to the Jail superintendent concerned to supply the same to the accused.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.08.26  
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**ACMM (EAST)/KKD/26.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No. 19697/2020**  
**PS Preet Vihar**  
**State Vs Not Known**  
**26.08.2020**

**Application for releasing vehicle bearing Registration No. DL  
14SA 5928 on superdari moved by the applicant Sh. Vivek Kandpal.**

Present: Ld. APP for the State through VC.  
Applicant Sh. Vivek Khandpal through VC.  
HC Manoj PS Preet Vihar through VC.  
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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DINESH KUMAR  
Date: 2020.08.26  
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(DINESH KUMAR)  
ACMM (EAST)/KKD/26.08.2020

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No. 019178/2020**  
**PS Preet Vihar**  
**State Vs Not Known**  
**26.08.2020**

**Application for releasing vehicle bearing Registration No. DL SBT 9083 on superdari moved by the applicant Ms. Prabha Bhargava.**

Present: Ld. APP for the State through VC.

Sh. Pradeep Kumar Bhargava, husband of the applicant through VC.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/26.08.2020**